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Open Court.

Central Administrative Tribunal,
Allahabad Bench, Allahabad.

Dated: Allahabad, This The 24th Day of October, 2000.

Present: Hon'ble Mr. S. Dayal, A.M.

Original Application No.1183 of 2000.

Brijesh Bahadur Singh,
son of late Rajendra Bahadur Singh,
r/o village and Post Diyawan,
Sub Post Office Amargarh,
Patti Pratapgarh.

. . . Applicant.

Counsel for the Applicant:— Sri Avnish Tripathi, Adv.

Versus

1. Union of India through its Secretary, Ministry of Communication, Department of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. Post Master General,
Allahabad Region, Allahabad.
3. Senior Superintendent of Post Offices,
Pratapgarh Division, Pratapgarh.
4. Sub Divisional Inspector, Patti Sub Division,
Pratapgarh.

. . . Respondents.

Counsel for the Respondents: - Nil.-

Order (Open Court)

(By Hon'ble Mr. S. Dayal, Member (A.)

This application has been filed for the following reliefs:—

(i) To issue an order, rule or direction quashing and setting aside the impugned order dated

18.10.2000 by which the respondent no.2 cancelled the appointment of the applicant after review and the respondent No.3/4 are inclined to terminate the services of the applicant on the basis of the said order (Annexure no. A-1 in Compilation no. Part I to this original application).

(ii) To issue an order, rule or direction in the nature of mandamus directing the respondents to give all the consequential benefits to the applicant for the said post of Extra Departmental Runner in consequence of the first relief.

(iii) To issue any other order, rule or direction as this Hon'ble Court may deem fit and proper under the circumstances of the case.

2. The said impugned order is annexed as Annexure A-1 to the O.A. It is the letter from Assistant Director in the office of Postmaster General, Allahabad to the Senior Superintendent of Post Offices Pratapgarh requesting him to take action against irregular appointment of E.D.A. Diyawan. Thus this letter is not by itself cancellation of appointment order as alleged by the applicant in his relief clause. As the appointment has not been quashed and set aside, this O.A. is clearly premature and is rejected as such.


Member (A.)

Nafees.